

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
(IB)-271/ND/2018**

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Synergy Property Development Services Pvt. Ltd.
.....**Applicant**

Vs.

Pride Hotel Ltd.**Respondent**

Order delivered on 12.02.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Babaji Srinivasan
Mr. Siddhant Kohli
Ms. Pallavi
Ms. Garima Jain

For the Respondent : Ms. Shreeya Tandon

ORDER

Learned counsel for the respondent seeks adjournment since arguing counsel is unwell which is not opposed by the learned counsel for the applicant. By consent matter is adjourned to 06.03.2019. Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**